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MCRC-45221-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE HIMANSHU JOSHI

ON THE 1st OF OCTOBER, 2025

MISC. CRIMINAL CASE No. 45221 of 2025

ADITYA @ AADI

Versus

THE STATE OF MADHYA PRADESH

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Appearance:

Shri Manish Yadav, Advocate for the applicant.

Shri Hemant Sharma, Govt. Advocate for the respondent/State.

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WITH

MISC. CRIMINAL CASE No. 45210 of 2025

AAVIKA @ DIYA

Versus

THE STATE OF MADHYA PRADESH

.....
Appearance:

Shri Manish Yadav, Advocate for the applicant.

Shri Hemant Sharma, Govt. Advocate for the respondent/State

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ORDER

1] They are heard and perused the case diary.

2] This order shall govern the disposal of both the M.Cr.C.s, as both the cases have arisen out of the same Crime No.276 of 2025 registered at Police Station - Pardesipura, Indore.

3] Both these applications are the first bail applications filed by



applicants Aditya @ Aadi and Aavika @ Diya under Section 483 of *Bharatiya Nagarik Suraksha Sanhita, 2023*/ Section 439 of Cr.P.C. as they are implicated in connection with Crime No.276/2025 registered at Police Station Pardesipura, District- Indore (MP) for offence punishable under Sections 296, 125, 351(3), 3(5), 111, 238, 326(F), 61(2) of B.N.S., and Sections 3/6 of The Explosive Substances Act. The applicants are in custody since 29.08.2025 and 27.06.2025 respectively.

4] The allegation against the applicants is of causing mischief.

5] Counsel for the applicants have submitted that the complainant has not suffered any loss, and only allegation is that the accused persons threw a bottle of petrol bomb on the house of the complainant in which no loss has been caused to the complainant. In similarly situated, co-accused Himesh and Sahil @ Cherry have been extended benefit of bail by the coordinate bench of this Court vide order dated 22.09.2025, passed in M.Cr. C. No.37623/2025 and M.Cr.C. No.36992/2025 respectively.

6] Counsel for the respondent/State, on the other hand, has opposed the prayer, however, it is not denied that there is no loss occasioned to the complainant.

7] In view of the aforesaid, taking note of the period of incarceration, and the fact that no recovery has been effected from the applicants so also keeping in view that in similarly situated, the aforesaid co-accused have been granted bail, this Court is inclined to allow both the applications.



8] Accordingly, without commenting on the merits of the case, both the applications filed by the applicants are hereby **allowed**. The applicants are directed to be released on bail upon furnishing a personal bond in the sum of **Rs.25,000/- (Rupees Twenty Five Thousand)** each with separate solvent surety each of the like amount to the satisfaction of the trial Court for their regular appearance before the trial Court during trial with a condition that they shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

9] Accordingly, both the applications are **allowed and disposed of**.

C.c. as per rules.

(HIMANSHU JOSHI)
JUDGE